

Himachal Pradesh, Jammu & Kashmir, Sikkim, Punjab, West Bengal, Uttar Pradesh and Nagaland. Bihar and Jammu and Kashmir where shortage of rabi seed was experienced, supplies of quality seeds have been arranged.

In order to effectively coordinate the relief operations, the Central Ministers have been assigned responsibilities for certain States for closer interaction with the State Governments. In conclusion I would like to assure the House that a very close watch is being maintained over the drought situation and all necessary measures to combat the adverse effects of drought in the coming months will be taken in time and in full cooperation of all the agencies. Central and State Governments and non-Government agencies alike concerned with the implementation of the relief programmes.

(Interruptions)

PROF N.G. RANGA (Guntur) : We also want a report about the cyclones in Andhra Pradesh and Tamil Nadu.

RAO BIRENDRA SINGH (Mahendragarh) : There should be a discussion on management of drought.

(Interruptions)

MR. DEPUTY-SPEAKER : No interruptions please.

12.14 hrs.

HIGH COURT JUDGES (CONDITIONS OF SERVICES) AMENDMENT BILL*

[English]

THE MINISTER OF PLANNING, MINISTER OF PROGRAMME IMPLEMENTATION AND MINISTER OF LAW AND JUSTICE (SHRI P. SHIV SHANKER) : I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 11.11.1987.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

The motion was adopted.

SHRI P. SHIV SHANKER : I introduce the Bill.

12 15 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to check the production and sale of spurious medicines

SHRI MANKURAM SODI (Bastar) Mr. Deputy Speaker, Sir, the production of spurious medicines in the country has gone to such an extent that there is hardly any medicine which is genuine. It is because of such spurious medicine that 200 people have died of dysentery in Bastar district of Madhya Pradesh between May and September, 1987. Majority of them were children. Complaints have been received that the medicine used for the treatment of the disease was spurious. The maximum number of deaths due to this disease have occurred in Konda Gaon, Darbha and Antagarh Development Blocks.

In the absence of effectiveness of the medicine, the people because of their conservative thinking were compelled to go to the persons with hocus-pocus treatment with the result that this disease spread in a wide area. The Central Government should direct the State Government that in future, medicines should be bought only from reputed companies and that before the medicines are released for the use of the public, these should be tested to see that these are not spurious. Orders should also be issued to take strict action against the persons responsible for the purchase of such medicine because of which hundreds of people died in Bastar.